

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2914  
ANSWERED ON FRIDAY THE 28<sup>TH</sup> DECEMBER, 2018  
[PAUSHA7, 1940 (SAKA)]**

**EMPLOYEES OF ERSTWHILE DGI&R**

**QUESTION**

**2914. SHRI J. C. DIVAKAR REDDY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the regular officials of the erstwhile O/o. Director General of Investigation and Registration (DGI&R) who are Central Government employees have been suitably absorbed in some other Ministries/Departments/Offices of Government of India, in terms of their qualifications and experience and if so, the details thereof;
- (b) whether such officers and staff members have been included/merged in the regular cadre of the Ministries/Departments/Offices/Organizations in which they have been absorbed and if so, the details thereof;
- (c) whether adequate and timely promotional avenues have been made for such highly experienced officers and staff members in the cadre absorbed and if so, the details thereof;
- (d) whether the services of casual labourers working in the erstwhile O/o. DGI&R also granted temporary status under Department of Personnel and Training (DoPT) scheme of 1993 and regularized in their new organization and if so, the details thereof;
- (e) whether such officers and employees retained their rights of pension, gratuity and other terminal benefits as Central Government employees, if so, the details thereof; and
- (f) whether the approval of DoPT obtained for the said scheme of absorption and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P. CHOUDHARY)**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (c): The services of the regular officers and employees of the erstwhile office of the Director General of Investigation & Registration (DGI&R) have been transferred to the Office of Director General, Competition Commission of India (DG, CCI) with effect from 01<sup>st</sup> April, 2010, vide Ministry of Corporate Affairs' (MCA) Office Order No. 5/56/2009-CS dated 29.03.2010. However, such officers and staff members even though retaining their status as Central Government employees, have not been included/merged in the regular cadre of the O/o DG, CCI. The officers and employees of erstwhile O/o DGI&R became the officers and employees of the office of DG, CCI along with the posts held by them. These posts will be phased out as and when the incumbents retire on attaining the age of superannuation or the posts fall vacant for any other reason.

(d) The services of casual labourers working in the erstwhile O/o DGI&R were granted with temporary status vide MCA's office order No. 5/56/2009-CS dated 29.03.2010, but they were not regularised.

(e) & (f) As per the provisions of the Competition Act, 2002, the regular officers and staff Members from erstwhile O/o DGI&R have retained their rights and privileges as to pension, gratuity and other like matters as were thereto admissible to them.

\*\*\*\*\*